

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 213  
IB-3058/ND/2019**

**IN THE MATTER OF:  
M/s. Metenere Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Empower Softrade and Techno Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 15.02.2021  
(Virtual Hearing)**

**Coram:**


**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Sourabh Gupta, Mr. Puneet  
Yadav and Mr. Tarun Arora,  
Advocates.**

**For the Respondent/ Corporate-debtor :**

**ORDER**

Heard the submissions made by the learned counsel for the operational creditor. Registry has served notice by email on the last date of hearing on 08.01.2021 as well as today i.e. 15.02.2021, but none has appeared on behalf of the corporate debtor at the time of hearing of the matter. It is made clear, if the corporate debtor fails to appear on the next date of hearing, he will be set-exparte and the matter will be proceeded further. Post the matter to **16.03.2021.**



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**

(Anjula)